

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

33.

C.P. (IB)/878(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:

State Bank Of India

Vs

Mr. Ratnakar D. Pawar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Haris A Khan i/b Mr. Ajinkya Kurdukar, Ld. Counsel for the Financial Creditor present. None for the Respondent.
2. Counsel for the Financial Creditor submits that RP has filed its report in the matter.
3. Counsel for the Financial Creditor is directed to intimate the next date of hearing to the Personal Guarantor through personal notice.
4. List this matter for hearing on **23.04.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)